

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 603
IB-696/ND/2023

IN THE MATTER OF:

M/s Intergulf Express China Ltd.

...PETITIONER

Vs.

M/s Acumen Overseas Pvt Ltd.

...RESPONDENT

Section

U/s 9 of IBC, 2016

Order delivered on 15.07.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Operational Creditor :Adv. Akshat Jain, Adv. Shikhar Verma.

For the Respondent/Corporate Debtor :Adv. Prashant Pakhiddey, Adv. Manav Gill.

ORDER

Ld. Counsel on behalf of the Operational Creditor is present and submitted that as per the instructions the Operational Creditor does not want to pursue that petition further. Ld. Counsel on behalf of the Corporate Debtor is also present. Since the Petitioner does not want to pursue this petition any more, this petition is **dismissed**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)